

**ANNEXURE -1**

**Name of Corporate Debtor : M/s Albanna Engineering (India) Private Limited**

**Date of commencement of Liquidation : Dec 2,2021**

**List of stakeholders as on : Jan 6,2022 ( Subject to reconciliation)**

**List of Secured Financial Creditors**

														<b>Amount (Rs)</b>	
		<b>Details of Claims Received</b>		<b>Details of Claim Admitted</b>											
<b>Sl no</b>	<b>Name of Creditor</b>	<b>Date of Receipt</b>	<b>Amount of Claim</b>	<b>Amount of claim admitted</b>	<b>Nature of Claim</b>	<b>Amount covered by security interest</b>	<b>Whether security int relinquished (Y/N)</b>	<b>Details of security interest</b>	<b>Amount covered by guarantee</b>	<b>% share in total amount of claims admitted</b>	<b>Amount of contingent claim</b>	<b>Amount of any mutual dues which may be set off</b>	<b>Amount of claim rejected</b>	<b>Amount of claim under verification</b>	<b>Remarks</b>
1	Punjab National Bank	28-12-2021	6,09,44,983	5,58,95,489	Financial Loan	Yes	N	Personal guarantee	Yes	86	0	0	50,49,494		Note -1
2	Gosree Finance Ltd	30-12-2021	89,79,976	89,79,976	Financial Loan	Yes	N	Personal guarantee	No	14	0	0	0	0	Note -1
3	Sreekumar S Nair	06-01-2022	1,11,08,520	-	Financial Loan	No	NA	NA	No	-	0	0	1,11,08,520	0	Note -2
			<b>8,10,33,479</b>	<b>6,48,75,465</b>									<b>1,61,58,014</b>	<b>-</b>	

**Note:**

**Note-1: Relinquishment of security interest :** In the absence of assets for recovery the financial creditors do not seem to have any secured assets to recover other than personal guarantees. M/s Punjab National Bank has in addition recovered from the corporate guarantee of 100% holding company of ther CD in UAE an amount of Rs. 10.42 crores and adjusted from above loan. M/s PNB has infomed in Liquidation that it has received Rs. 40 lacs as TDS refund which has also been adjusted from their dues. M/s PNB is proceeding in the DRT for recovery against personal guarantees.

**Note 2: Mr. Sreekumar S Nair :** The person is the POA holder of the 100% Holding Company in UAE and ex GM of CD. During Liquidation suddenly claims to be Fin Creditor having given employee loans to CD which is against the Companies Act ,2013. He did not raise claim during 10 COC meetings, NCLAT appeal and NCLT proceedings. In the absence of details / clarity this rejected claim is grouped under secured financial creditors.